

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH "A", PUNE

BEFORE SHRI S.S. GODARA, JUDICIAL MEMBER AND
SHRI INTURI RAMA RAO, ACCOUNTANT MEMBER

ITA No.698/PUN/2024
Assessment year : 2023-24

Marathwada Acceleration for Growth and Incubation Council Plot No.2, Bajaj Bhavan, MIDC Station Road, Aurangabad – 431001 PAN : AALCM7510R	Vs.	CIT(Exemption), Pune
Appellant		Respondent

Assessee by Withdrawal application filed

Revenue by Shri Keyur Patel, CIT-DR

Date of hearing 01-08-2024

Date of pronouncement 05-08-2024

आदेश / ORDER

PER S.S. GODARA, JM :

This assessee's appeal for AY 2023-24 arises against the CIT
(Exemption), Pune's order dated 17-08-2023 passed in case No.ITBA/
EXM/F/EXM45/2023-24/1055198084(1) involving proceedings

under Section 12AB(1)(b)(ii) of the Income Tax Act, 1961, in short ‘the Act’.

2. It emerges at the outset that the assessee has filed its letter dated 11.07.2024 seeking to withdraw the instant appeal as follows:

“The appellant has filed appeal before your honor electronically on 06.04.2024 vide Ack. No.1712391008 challenging the Rejection Order dated 17.08.2023 regarding application for registration u/s 12A of the Income Tax Act, 1961.

The appellant had a existing registration u/s 12A before 01.04.2021, a provisional registration was filed on 07.08.2021, based on this provisional registration, form 10AB was filed under clause 12A(1)(ac)(ii) on 23.03.2023 which was rejected on 17.08.2023, challenging to which an appeal was filed on 06.04.2024.

Subsequently, CBDT issued an circular 07/2024 on 25.04.2024, which allowed filing for fresh application till 30.06.2024, based on the circular the earlier filed provisional registration was surrendered on 24.06.2024 and an application for renewal of the existing 12A registration certificate was filed in form 10A u/s 12A(1)(ac)(i), which was granted to the appellant in form 10AC on 02/07/2024.

As the purpose for which appeal was filed before Your Honor is accomplished. The appellant hereby prays to allow withdrawal of the appeal filed on 06/04/2024 vide e-Filing Ackn. No.1712391008.”

3. The department is fair enough in not opposing to the assessee’s foregoing withdrawal request. Ordered accordingly.

4. This assessee's appeal is dismissed as withdrawn in foregoing terms.

Order pronounced in the Open Court on 5th August, 2024.

Sd/-
(INTURI RAMA RAO)
ACCOUNTANT MEMBER

Sd/-
(S.S. GODARA)
JUDICIAL MEMBER

पुणे Pune; दिनांक Dated : 5th August, 2024
GCVSR

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to:

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, पुणे "A" /
DR 'A', ITAT, Pune
4. गार्ड फाईल / Guard file

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	01-08-2024	Sr.PS
2.	Draft placed before author	01-08-2024	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		